

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.17/AM19
(HELD ON 24.10.2018)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 17/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 24.10.2018, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Dilip Kumar, DDG
- 5) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-88	M/s Kanam Latex Industries Pvt. Ltd., (EOU) Kottayam	HQ F. No. 01/87/162/00003/AM19/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	--	--	

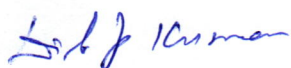
Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

Case No. A-89	The Plastics Export Promotion Council	HQ F. No. 01/87/162/00002/AM19/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Ref. No.- Plexh/letter/1165	--	

Request: SION Norms, request of increase of wastage for different varieties of FIBC's

Decision: The Committee observed that council has not replied to DL issued to them and decided that a final reminder may be issued to the council by post and deferred the case


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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-90	M/s. ATG Tires Pvt. Ltd.	HQ F. No. 01/87/162/00001/AM19/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Ref. No. KA SEZ/100% EOU/II/02/2013-14/4016		

Request: Fixation of Standard Input-Output Norms (SION)-Automobile Tyres-off-Highway Tyre (OHT)

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

Case No. A-91	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/00151/AM18/DES-VII	Status: Approved
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310814057dt.19.06.2017	RA F. No. 03/95/040/00226/AM18	

Subject: Rectification/Amendment in Norms approved by NC Meeting No.7/AM19 held on 05.06.2018 for Advance Authorization No. 0310814057 dt.19.06.2017.

Decision: Based on the comments furnished by DIPP vide their communication No.7/22/2017-TSW dated 13.10.2018, Committee decided to make the following amendments in respect of Import Item in minutes of the Meeting No. 7/87-ALC1/2018 of Norms Committee-VII which was held on 05.06.2018:-

S. No.	Import Item	Quantity Recommended(Kg/Kg of export)
1	NATURAL RUBBER	0.160
2	RECLAIM RUBBER	0.160
3	NITRILE RUBBER NBR	0.350
4	CARBON BLACK	0.090
5	ANTIOXIDANT	0.018
6	ACCELERATOR	0.015
7	RETARDER	0.012
8	SILICA FILLER Ppt.	0.125
9	PLASTICIZER EASTMAN	0.025
10	ZINC OXIDE ACTIVE C-30	0.032

RA may take consequential action as per Policy / Procedures

Case No. A-92	M/s. Sabic Innovative Plastics India Pvt.Ltd.	HQ F. No. 01/87/050/00384/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 3410042239 dated 06.06.2016	RA F. No. 34/24/040/00237/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 3410042239
Dated 06.06.2016

Decision: The Committee observed that firm has not replied to DL and decided that a final reminder may be issued to the firm by post and deferred the case.

Dilip Kumar
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Case No. A-93	M/s. Lloyd Insulations (India) Ltd., New Delhi	HQ F. No. 01/87/050/00226/AM16/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310796833 dated 24.06.2015	RA F. No. 03/95/040/00140/AM16	

Subject: Allowing the Import of Foamglass.

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-94	M/s. Lloyd Insulations (India) Ltd., New Delhi	HQ F. No. 01/87/050/00035/AM16/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310793752 dated 10.02.2015	RA F. No. 03/95/040/00713/AM15	

Request: Enhancement in the quantity allowed for Import Item – TAREC PIR M1-CR 50KG/M3, HCFC FREE FOAM, BLOCK FOAM DIMENSION 2600 X 1000 X 570 MM Advance Authorization No. 0310793752 dated 10.02.2015.

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-95	M/s. Lloyd Insulations (India) Ltd., New Delhi	HQ F. No. 01/87/050/00227/AM16/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310797257 dated 15.07.2015	RA F. No. 03/95/040/00208/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310797257 dated 15.07.2015.

Decision: : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-96	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/50/379/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0810140932 dated 14.09.2017	RA F. No. 08/24/040/00130/AM18	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The committee heard the representative of the firm during Personal Hearing and noted that he was unable to explain that Export and Imports items are not same. Therefore, committee decided that item of Export and Import should be clearly mentioned by firm in terms of Molecular Weight and Viscosity and deferred the case.

Dilip Kumar

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Case No. A-97	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00177/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0810140599 dated 04.07.2017	RA F. No. 08/24/040/00085/AM18	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The committee heard the representative of the firm during Personal Hearing and noted that he was unable to explain that Export and Import items are not same. Therefore, committee decided that item of Export and Import should be clearly mentioned by firm in terms of Molecular Weight and Viscosity and deferred the case.

Case No. A-98	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00163/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0810136112 dated 24.09.2015	RA F. No. 08/24/040/00199/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The committee heard the representative of the firm during Personal Hearing and noted that he was unable to explain that Export and Imports items are not same. Therefore, committee decided that item of Export and Import should be clearly mentioned by firm in terms of Molecular Weight and Viscosity and deferred the case.

Case No. A-99	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00161/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0810136110 dated 24.09.2015	RA F. No. 08/24/040/00197/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The committee heard the representative of the firm during Personal Hearing and noted that he was unable to explain that Export and Imports items are not same. Therefore, committee decided that item of Export and Import should be clearly mentioned by firm in terms of Molecular Weight and Viscosity and deferred the case.

Case No. A-100	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00162/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0810136111 dated 24.09.2015	RA F. No. 08/24/040/00198/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The committee heard the representative of the firm during Personal Hearing and noted that he was unable to explain that Export and Imports items are not same. Therefore, committee decided that item of Export and Import should be clearly mentioned by firm in terms of Molecular Weight and Viscosity and deferred the case.

Case No. A-101	M/s Arkema Chemicals India	HQ F. No.	Status:
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	Pvt. Ltd.	01/87/050/00226/AM18/DES-VII	Approved
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310813089 dt. 05.05.2017	RA F. No. 03/94/040/00074/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310813089 dt.05.05.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00226/AM18, Committee decided to make the following amendments in minutes of the Meeting No. 7/87-ALC1/2017 of Norms Committee-VII which was held on 21.12.2017:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin CRAYAMID 125-100 / CRAYAMID 140-100	1Kg	DIMER ACID	0.6409Kg
		TRIETHYLENE TETRAMINE	0.3511Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-102	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00229/AM18/DES-VII	Status: Approved
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310814587 dt. 12.07.2017	RA F. No. 03/94/040/00277/AM18	

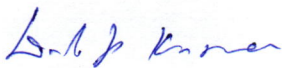
Subject: Ratification of Input Output Norms against Advance Authorization No. 0310814587 dt.12.07.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00229/AM18, Committee decided to make the following amendments in minutes of the Meeting No. 7/87-ALC1/2017 of Norms Committee-VII which was held on 21.12.2017:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin CRAYAMID 125-100 / CRAYAMID 140-100, CRAYAMID 240/ CRAYAMID 340	1Kg	DIMER ACID	0.6409Kg
		TRIETHYLENE TETRAMINE	0.3511Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-103	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00227/AM18/DES-VII	Status: Approved
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310813393 dt. 18.05.2017	RA F. No. 03/94/040/00140/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310813393 dt.18.05.2017.


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Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00227/AM18, Committee decided to make the following amendments in minutes of the Meeting No. 7/87-ALC1/2017 of Norms Committee-VII which was held on 21.12.2017:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin CRAYAMID 125-100 / CRAYAMID 140-100	1Kg	DIMER ACID	0.6409Kg
		TRIETHYLENE TETRAMINE	0.3511Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-104	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00230/AM18/DES-VII	Status: Approved
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310815064 dt. 08.08.2017	RA F. No. 03/94/040/00354/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310815064 dt.08.08.2017.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00230/AM18, Committee decided to make the following amendments in minutes of the Meeting No. 3/87-ALC1/2017 of Norms Committee-VII which was held on 21.09.2017:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin CRAYAMID 115-100 / CRAYAMID 215/ CRAYAMID 315	1Kg	DIMER ACID	0.6196Kg
		TRIETHYLENE TETRAMINE	0.2826Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-105	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00145/AM19/DES-VII	Status: Approved
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310820396 dt. 11.04.2018	RA F. No. 03/94/040/00013/AM19	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310820396 dt. 11.04.2018

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00145/AM19, Committee decided to make the following amendments in minutes of the Meeting No. 10/87-ALC1/2018 of Norms Committee-VII which was held on 10.07.2018:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin CRAYAMID 21 / CRAYAMID 3	1Kg	DIMER ACID	0.625Kg

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	TRIETHYLENE TETRAMINE	0.3164Kg
RA may take consequential action as per Policy / Procedures		

Case No. A-106	M/s Shankar Packagings Ltd	HQ F. No. 01/87/050/00322/AM16/DES-VII	Status: Rejected
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310799710 dated 28.10.2015	RA F. No. 03/95/040/00461/AM16	

Subject: Request for amendment in the quantity of Import Item.

Decision: The committee considered the request of the firm for amendment in the quantity of Import Item and decided not to accede to the request.

Case No. A-107	M/s Gujarat Raffia Industries. Ltd.	HQ F. No. 01/87/050/00253/AM19/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0810142705 dt. 31.05.2018	RA F. No. 08/24/040/00362/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0810142705 dt. 31.05.2018.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

Case No. A-108	M/s. SRF Limited	HQ F. No. 01/87/050/00148/AM17/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0410161895 dated 10.05.2016	RA F. No. 04/24/040/00015/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0410161895 dated 10.05.2016.

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

Case No. A-109	M/s Sondex heat Exchangers India Pvt Ltd.	HQ F. No. 01/87/50/416/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 3410043499 dated 26.09.2017	RA F. No. 34/24/040/00163/AM18	

Subject: Enhancement in the wastage allowed by NC against Advance Authorization No. 3410043499 dated 26.09.2017.

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

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Case No. A-110	M/s Sondex heat Exchangers India Pvt Ltd.	HQ F. No. 01/87/50/417/AM18/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 3410043498 dated 26.09.2017	RA F. No. 34/24/040/00164/AM18	

Subject: Enhancement in the wastage allowed by NC against Advance Authorization No. 3410043498 dated 26.09.2017.

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

Case No. A-111	M/s Sondex heat Exchangers India Pvt Ltd.	HQ F. No. 01/87/50/274/AM17/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 3410042602 dated 19.10.2016	RA F. No. 34/24/040/00198/AM17	

Subject: Enhancement in the wastage allowed by NC against Advance Authorization No. 3410042602 dated 19.10.2016.

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

Case No. A-112	M/s. Injectoplast Pvt. Ltd.	HQ F. No. 01/87/050/00411/AM17/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0610038477 dated 26.10.2016	RA F. No. 06/24/040/00023/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0610038477 dated 26.10.2016.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

Case No. A-113	M/s. Wictor Compounding (India) Pvt. Ltd.	HQ F. No. 01/87/050/00162/AM19/DES-VII	Status: Deferred
NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0510405849 dated 13.03.2018	RA F. No. 05/24/040/00617/AM18/	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0510405849 dated 13.03.2018.

Decision: The Committee considered the case and decided to defer the matter for DIPP comments.

Case No. A-114	M/s Golden Cashew Product Pvt Ltd.	HQ F. No. 01/87/50/012/AM18/DES-VII	Status: Deferred
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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NC No.:17/AM19 Dated: 24.10.2018	Adv. Lic. No. and Date 0310809962 dated 20.12.2016	RA F. No. 03/94/040/00831/AM17	
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Subject: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0310809962 dated 20.12.2016.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

ONLINE CASES

1	Case No.:9/21/87-ALC1/2014	Party Name :SANKHLA INDUSTRIES	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision : The committee noted that a DL was issued to firm on 11.06.2018, which was followed by a reminder on 26.09.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				
2	Case No.:130/15/87-ALC1/2016	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00523/AM17/	RLA File :30/24/040/00026/AM15/	Lic.No/Date:3010103090 13.08.2014	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				
3	Case No.:9/42/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision : The committee noted that a DL was issued to firm on 11.06.2018, which was followed by a reminder on 25.09.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				
4	Case No.:21/18/87-ALC1/2015	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				
5	Case No.:20/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87-ALC1/2018	Status: Rejected

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		24.10.2018	
HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	

Decision : The committee noted that a DL was issued to firm on 24.07.2017, which was followed by a reminder on 02.08.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

6	Case No.:21/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	

Decision : The committee noted that a DL was issued to firm on 24.07.2017, which was followed by a reminder on 02.08.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

7	Case No.:6/20/87-ALC1/2015	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	

Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:-

- Accounting of the Import item
- Nexus between Export and Import item to be clearly established

8	Case No.:26/14/87-ALC1/2016	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00359/AM17/	RLA File :05/23/040/00262/AM16/	Lic.No/Date:0510395845 08.10.2015	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

	Case No.:33/2/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00035/AM17/	RLA File :04/24/040/00222/AM16/	Lic.No/Date:0410161554 28.01.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00035/AM17, the Committee decided to ratify the licence as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon 6 Compound - SGF30 COLORS (NYLON 6 COMPOUNDED CHIPS SGF 30 COLORS , (Grades TUFNYL SGF30 BLACK/ SGF30E	100000Kg	NYLON 6 CHIPS	65600Kg
		GLASS FIBER/CHOPPED STRANDS	30750Kg

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Udyog Bhawan, New Delhi

BLACK/SGF30(E) BLACK/SGF30 NATURAL / SGF30 MBLACK /SGF30 RED/SGF30UV BLACK / SGF 30 M(I)BLACK/SGF30H NATURAL)			
RA may take consequential action as per Policy / Procedures			

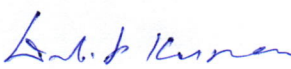
Case No.:28/2/87-ALC1/2016	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
10 HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.			

Case No.:5/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
11 HQ File :01/87/050/00007/AM17/	RLA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.			

Case No.:6/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
12 HQ File :01/87/050/00008/AM17/	RLA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.			

Case No.:7/2/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
13 HQ File :01/87/050/00009/AM17/	RLA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.			

Case No.:34/13/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
14 HQ File :01/87/050/00309/AM17/	RLA File :03/95/040/00899/AM15/	Lic.No/Date:0310803251 11.03.2016	


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

15	Case No.:25/8/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00137/AM17/	RLA File :03/95/040/00262/AM16/	Lic.No/Date:0310803331 15.03.2016	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

16	Case No.:50/10/87-ALC1/2018	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00189/AM19/	RLA File :07/24/040/00003/AM17/	Lic.No/Date:0710109646 13.04.2016	

Decision : The committee considered the case as per agenda and decided to ratify the license as follow:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Andreasstrip {Polyurethane Strip} (5400 KGS)	300Number	Polyurethane Resin ZB1890	1.05Kg/Kg
		Reflector SWAROPILE Round (On FOC Basis)	Net to Net
RA may take consequential action as per Policy / Procedures			

17	Case No.:63/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00264/AM18/	RLA File :26/24/040/00005/AM17/	Lic.No/Date:2610012755 13.05.2016	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

18	Case No.:1/8/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	

Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:-

- Accounting of the Import item
- Nexus between Export and Import item to be clearly established

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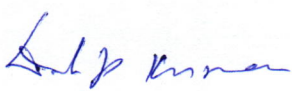
19	Case No.:2/8/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00114/AM17/	RLA File :02/24/040/00024/AM17/	Lic.No/Date:0210206704 19.05.2016	
Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:- a) Accounting of the Import item b) Nexus between Export and Import item to be clearly established				

20	Case No.:37/14/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00370/AM17/	RLA File :08/24/040/00085/AM17/	Lic.No/Date:0810138106 06.06.2016	
Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.				

21	Case No.:48/8/87-ALC1/2016	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00160/AM17/	RLA File :05/24/040/00106/AM17/	Lic.No/Date:0510398745 08.06.2016	
Decision : The committee noted that a DL was issued to firm on 26.07.2017, which was followed by a reminder on 08.08.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

22	Case No.:52/8/87-ALC1/2016	Party Name: KOHINOOR RUBBERS	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00164/AM17/	RLA File :09/24/040/00611/AM16/	Lic.No/Date:0910063794 15.06.2016	
Decision : The committee noted that a DL was issued to firm on 18.06.2018, which was followed by a reminder on 25.09.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

23	Case No.:2/13/87-ALC1/2016	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00277/AM17/	RLA File :02/24/040/00064/AM17/	Lic.No/Date:0210206799 30.06.2016	
Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:- a) Accounting of the Import item b) Nexus between Export and Import item to be clearly established				


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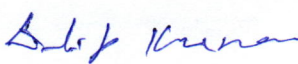
24	Case No.: 36/13/87-ALC1/2016	Party Name: NIKISU FINE CHEMICALS PVT.LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00311/AM17/	RLA File :03/95/040/00039/AM17/	Lic.No/Date:0310806728 29.07.2016	
Decision : The committee considered the request of the firm for extension of time for furnishing reply and decided to grant one month time to firm for submission of reply and deferred the case.				

25	Case No.: 55/14/87-ALC1/2016	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00388/AM17/	RLA File :34/24/040/00129/AM17/	Lic.No/Date:3410042396 02.08.2016	
Decision : The committee noted that a DL was issued to firm on 26.07.2017, which was followed by a reminder on 14.08.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

26	Case No.: 48/14/87-ALC1/2016	Party Name: NAV AUXICHEM PVT.LTD,	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00381/AM17/	RLA File :30/24/040/00015/AM17/	Lic.No/Date:3010103816 16.08.2016	
Decision : The committee noted that a DL was issued to firm on 11.06.2018, which was followed by a reminder on 11.07.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

27	Case No.: 15/15/87-ALC1/2016	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00408/AM17/	RLA File :05/24/040/00297/AM17/	Lic.No/Date:0510399797 21.09.2016	
Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/261/2018-TSW dated 03.10.2018, the Committee decided to adopt following norms :				

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended (Kg)
POWDER COATING RESIN (PCR) {Containing Minimum Epoxy Resin 22.5%, Polyester Resin 34.6%, Titanium Dioxide 12.7%}	1Kg	Epoxy Resin	0.2295
		Polyester Resin	0.3529
		Titanium Dioxide	0.1300
		Benzoin	0.0030
		Carbon Black	0.0143


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 Ministry of Commerce & Industry
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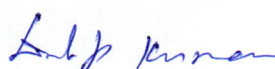
		Wax	0.0010
		Leveling Agent	0.0130
		Barium Sulphate Precipitated	0.2621
		TRI GLYCIDYL ISO CYANURATE (TGIC)	0.01286
RA may take consequential action as per Policy / Procedures			

28	Case No.: 17/14/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590 20.10.2016	
Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Denier of Nylon Yarn b) Exact description of PVC PEST Resin c) Specific PVC plasticizer to be imported				

29	Case No.: 4/16/87-ALC1/2016	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Withdrawn
	HQ File :01/87/050/00531/AM17/	RLA File :03/94/040/00686/AM17/	Lic.No/Date:0310808908 02.11.2016	07.08.2018
Decision : The committee noted that Norms Committee-VII in its Meeting No.15/87-ALC1/2018 which was held on 28.08.018 had already ratified the license. Therefore, committee decided to withdraw the case.				

30	Case No.: 90/15/87-ALC1/2016	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00483/AM17/	RLA File :24/24/040/00022/AM17/	Lic.No/Date:2410042089 29.11.2016	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

31	Case No.: 18/16/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00545/AM17/	RLA File :03/94/040/00869/AM17/	Lic.No/Date:0310810103 23.12.2016	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00545/AM17, the Committee decided to ratify the licence as follows:-				

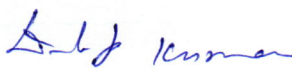

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended (Kg)
PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. (PVC 3500, 3 PLY [1.0 X 1.0]) NOT LESS THAN 192972.9Kg	16855 Sq. meter	POLYESTER FILAMENT YARN (1000/1500 RELEVANT DENIER)	77952.470Kg
PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. (PVC 3500, 3 PLY [2.0 X 2.0]) NOT LESS THAN 173706.4Kg	14207.950 Sq. meter	PVC RESIN	103616.200Kg
		PVC PLASTICIZER (PHOSPHATE PLASTICIZER /DOP/TCP/TAP/DOA/DIOP /TCEP /REFOS50-95/ROSCAN/ SANTICIZER)	64916.030Kg
RA may take consequential action as per Policy / Procedures			

32	Case No.:54/16/87-ALC1/2016	Party Name: ASTRA CORPORATION	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00581/AM17/	RLA File :22/24/040/00064/AM16/	Lic.No/Date:2210015623 29.12.2016	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

33	Case No.:55/16/87-ALC1/2016	Party Name: ASTRA CORPORATION	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00582/AM17/	RLA File :22/24/040/00065/AM16/	Lic.No/Date:2210015624 29.12.2016	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

34	Case No.:56/16/87-ALC1/2016	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00583/AM17/	RLA File :24/24/040/00030/AM17/	Lic.No/Date:2410042143 08.02.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				


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35	Case No.: 1/16/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00528/AM17/	RLA File :03/95/040/00222/AM17/	Lic.No/Date:0310811458 27.02.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

36	Case No.: 70/2/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00127/AM18/	RLA File :03/95/040/00044/AM17/	Lic.No/Date:0310811461 27.02.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

37	Case No.: 40/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Withdrawn
	HQ File :01/87/050/00040/AM18/	RLA File :08/24/040/00423/AM17/	Lic.No/Date:0810139822 02.03.2017	
Decision : The Committee noted that the licence has already been ratified by Norms Committee-VII Meeting No.9/87-ALC1/2017 which was held on 31.01.2018. Therefore the Committee decided to withdraw the case.				

38	Case No.: 127/2/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00184/AM18/	RLA File :30/24/040/00047/AM16/	Lic.No/Date:3010103973 07.03.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

39	Case No.: 129/2/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00186/AM18/	RLA File :30/24/040/00035/AM17/	Lic.No/Date:3010103974 07.03.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

40	Case No.: 42/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00042/AM18/	RLA File :08/24/040/00442/AM17/	Lic.No/Date:0810139864 10.03.2017	

Dilip Kumar

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Udyog Bhawan, New Delhi

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

41	Case No.: 63/16/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00590/AM17/	RLA File :03/95/040/00717/AM17/	Lic.No/Date:0310811804 14.03.2017	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

42	Case No.: 128/2/87-ALC1/2017	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00185/AM18/	RLA File :30/24/040/00011/AM17/	Lic.No/Date:3010103981 14.03.2017	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

43	Case No.: 59/1/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00592/AM17/	RLA File :03/95/040/00968/AM17/	Lic.No/Date:0310811936 20.03.2017	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.

44	Case No.: 5/1/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	

Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:-

- Accounting of the Import item
- Nexus between Export and Import item to be clearly established

45	Case No.: 43/2/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00100/AM18/	RLA File :02/24/040/00261/AM17/	Lic.No/Date:0210207493 23.03.2017	

Decision : The committee considered the request of the firm for extension of time for furnishing reply and decided to grant one month time to firm for submission of reply and deferred the case.

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46	Case No.: 137/2/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00194/AM18/	RLA File :34/24/040/00377/AM17/	Lic.No/Date:3410043060 24.03.2017	
Decision : The Committee considered the case and decided to defer the matter for DIPP comments				

47	Case No.: 61/1/87-ALC1/2017	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00594/AM17/	RLA File :03/95/040/00559/AM17/	Lic.No/Date:0310812089 25.03.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

48	Case No.: 44/2/87-ALC1/2017	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	
Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:- a) Accounting of the Import item b) Nexus between Export and Import item to be clearly established				

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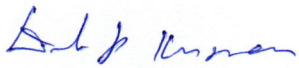
Case No.: 101/2/87-ALC1/2017	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00158/AM18/	RLA File :05/24/040/00661/AM17/	Lic.No/Date:0510402111 31.03.2017	

Decision : Based on the No objection Certificate issued by the Ministry of Environment and Forest, and as per norms adopted in similar cases in the past, Committee decided to ratify the licence as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Crumb Rubber Powder	10125MT	Radial Bus/Truck TyreScrap (old and used) cut in 2 /3 pcs	11340MT

RA may take consequential action as per Policy / Procedures

50	Case No.: 11/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the				


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case by Technical Expert(Consultant){SK}.

51	Case No.:13/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

	Case No.:36/2/87-ALC1/2017	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00093/AM18/	RLA File :34/24/040/00387/AM17/	Lic.No/Date:3410043108 12.04.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00093/AM18, the Committee decided to ratify the licence as follows:-

52

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Iso Butylene Compound (Poly Iso Butylene containing 60 +/-1% with LLDPE)	200MT	Poly Iso Butylene Polymer	123.6MT
		LLDPE Granules Polyethylene	76.22MT
		Porous Polypropylene Copolymer (Hifax CA 7153S)Additive	4.12MT
		Process Aid/Optical Brightner-Additive Additive	2.06MT
RA may take consequential action as per Policy / Procedures			

53	Case No.:97/2/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00154/AM18/	RLA File :05/23/040/00639/AM17/	Lic.No/Date:0510402231 17.04.2017	
Decision : The committee noted that a DL was issued to firm on 02.11.2017, which was followed by a reminder on 10.08.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

54	Case No.:2/12/87-ALC1/2018	Party Name: MICROSPHERES (INDIA)	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
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HQ File :01/87/050/00221/AM19/	RLA File :03/95/040/00113/AM18/	Lic.No/Date:0310813166 11.05.2017
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Decision : The committee considered the case as per agenda and decided to call for from the firm the following information:-

- Percentage net content of silica in Export Product
- Printed catalogue of Import Item
- Specific PVC plasticizer to be imported

55	Case No.:78/3/87-ALC1/2017	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00279/AM18/	RLA File :33/24/040/00002/AM18/	Lic.No/Date:3310030393 22.05.2017	
Decision : The committee noted that a DL was issued to firm on 28.05.2018, which was followed by a reminder on 24.08.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

56	Case No.:43/3/87-ALC1/2017	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	
Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.				

57	Case No.:59/3/87-ALC1/2017	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

58	Case No.:1/3/87-ALC1/2017	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00202/AM18/	RLA File :03/94/040/00202/AM18/	Lic.No/Date:0310814900 28.07.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

59	Case No.:29/6/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00415/AM18/	RLA File :34/24/040/00077/AM18/	Lic.No/Date:3410043424	


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		30.08.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.			

	Case No.: 34/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
60	HQ File :01/87/050/00475/AM18/	RLA File :03/94/040/00489/AM18/	Lic.No/Date:0310815682 12.09.2017	
Decision : The committee considered the request of the firm for extension of time for furnishing reply and decided to grant one month time to firm for submission of reply and deferred the case.				

	Case No.: 35/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
61	HQ File :01/87/050/00476/AM18/	RLA File :03/94/040/00495/AM18/	Lic.No/Date:0310815735 13.09.2017	
Decision : The committee considered the request of the firm for extension of time for furnishing reply and decided to grant one month time to firm for submission of reply and deferred the case.				

	Case No.: 38/9/87-ALC1/2017	Party Name: KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
62	HQ File :01/87/050/00479/AM18/	RLA File :03/94/040/00521/AM18/	Lic.No/Date:0310816271 10.10.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

	Case No.: 41/9/87-ALC1/2017	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00482/AM18/	RLA File :03/94/040/00565/AM18/	Lic.No/Date:0310816451 24.10.2017	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00545/AM17, the Committee decided to ratify the licence as follows:-				

63				
	EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended (Kg)
	PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. PVC 250, 3 PLY (0.8 X 0.8MM) TOTAL WEIGHT SHOULD NOT BE LESS THAN 4546 Kg	464.520 Sq. meter	POLYESTER FILAMENT YARN (1000 RELEVANT DENIER)	9788.962Kg

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PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. PVC 350, 3 PLY (1 X 1MM) TOTAL WEIGHT SHOULD NOT BE LESS THAN 9269 Kg	929.030 Sq. meter	PVC RESIN	9886.519Kg
PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. PVC 450, 3 PLY 1X 1 MM TOTAL WEIGHT SHOULD NOT BE LESS THAN 10133.8Kg	929.030 Sq. meter	PVC PLASTICIZER	6265.038Kg
PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. PVC 750, 3 PLY (1 X 1MM) TOTAL WEIGHT SHOULD NOT BE LESS THAN 14267 Kg	929.030 Sq. meter		
RA may take consequential action as per Policy / Procedures			

Case No.: 16/9/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
64 HQ File :01/87/050/00457/AM18/	RLA File :08/24/040/00225/AM18/	Lic.No/Date:0810141287 10.11.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case			

Case No.: 6/9/87-ALC1/2017	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00447/AM18/	RLA File :05/24/040/00368/AM18/	Lic.No/Date:0510404632 17.11.2017	
Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/261/2018-TSW dated 03.10.2018, the Committee decided to adopt following norms :			

65	EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended (Kg)
	POWDER COATING RESIN (PCR) {Containing Minimum Epoxy Resin 22.5%, Polyester Resin 34.6%, Titanium Dioxide 12.7%}	1Kg	Epoxy Resin	0.2295


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		Polyester Resin	0.3529
		Titanium Dioxide	0.1300
		Benzoin	0.0030
		Carbon Black	0.0143
		Wax	0.0010
		Leveling Agent	0.0130
		Barium Sulphate Precipitated	0.2621
		TRI GLYCIDYL ISO CYANURATE (TGIC)	0.01286

RA may take consequential action as per Policy / Procedures

66	Case No.: 44/1/87-ALC1/2018	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00044/AM19/	RLA File :34/24/040/00239/AM18/	Lic.No/Date:3410043682 07.12.2017	

Decision : The Committee considered the case and decided to defer the matter for DIPP comments.

67	Case No.: 22/10/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00161/AM19/	RLA File :05/24/040/00421/AM18/	Lic.No/Date:0510404797 08.12.2017	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE FRONT WITHOUT HOOK CHARCOAL BLACK	2000Number	POLYPROPYLENE RESIN: DOW C702-20 NATURAL	92383.200Kg
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK CHARCOAL BLACK	2000Number	DAMPER CHARCOAL BLACK C520 E	Net to Net
Fittings for Furniture, Coach work or the like in Others category: Front LH/RH Grab Handle- C520	750000Number	BARREL DAMPER - C520	Net to Net

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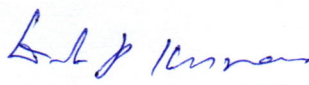
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK MARBLE (Total NET CONTENTS OF IMPORT ITEM IN EXPORT PRODUCTS: 1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL = 87984.000 KGS. 2. DAMPER CHARCOAL BLACK C520 E = 4000 NOS. 3. BARREL DAMPER - C520 = 1500000 NOS.)	750000Number		
RA may take consequential action as per Policy / Procedures			

68	Case No.:31/10/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00521/AM18/	RLA File :02/24/040/00053/AM18/	Lic.No/Date:0210208093 29.12.2017	
Decision : The committee considered the request of the firm for extension of time for furnishing reply and decided to grant one month time to firm for submission of reply and deferred the case.				

69	Case No.:109/10/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00599/AM18/	RLA File :30/24/040/00025/AM18/	Lic.No/Date:3010104199 29.12.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

70	Case No.:9/1/87-ALC1/2018	Party Name: NAVNEET EDUCATION LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00009/AM19/	RLA File :03/95/040/00763/AM18/	Lic.No/Date:0310818339 09.01.2018	
Decision : The committee considered the case as per agenda and decided to call for from the firm the following information:- i) Justification for 5% wastage indicating size and drawing ii) Size of Import Item No.1				

71	Case No.:45/1/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00045/AM19/	RLA File :34/24/040/00283/AM18/	Lic.No/Date:3410043793 10.01.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder				


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may be issued to the firm by post and deferred the case

72	Case No.:43/1/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00043/AM19/	RLA File :34/24/040/00190/AM18/	Lic.No/Date:3410043816 22.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

73	Case No.:35/1/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00035/AM19/	RLA File :30/24/040/00017/AM18/	Lic.No/Date:3010104230 05.02.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

74	Case No.:4/2/87-ALC1/2018	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00050/AM19/	RLA File :03/94/040/00621/AM18/	Lic.No/Date:0310818874 05.02.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

75	Case No.:47/10/87-ALC1/2018	Party Name:3B FILMS PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00186/AM19/	RLA File :34/24/040/00265/AM18/	Lic.No/Date:3410043864 06.02.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

76	Case No.:48/10/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00187/AM19/	RLA File :34/24/040/00311/AM18/	Lic.No/Date:3410043861 06.02.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

77	Case No.:49/10/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
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HQ File :01/87/050/00188/AM19/	RLA File :34/24/040/00316/AM18/	Lic.No/Date:3410043862 06.02.2018
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Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

Case No.: 19/7/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00098/AM19/	RLA File :03/95/040/00966/AM18/	Lic.No/Date:0310819010 08.02.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 10.10.2018, the Committee decided to ratify license as follows :

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Required per Kg of finished goods
OTHER SPECIALTY RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED COMPOUNDED SHEETS	300000Kg	NATURAL RUBBER	0.215Kg
		NEOPRENE / CHLOROPRENE	0.054Kg
		NITRILE RUBBER - NBR	0.215Kg
		CARBON BLACK	0.105Kg
		ANTIOXIDANT - KUMANOX	0.012Kg
		ACCELERATOR	0.010Kg
		PLASTICIZER EASTMAN 168	0.030Kg
		MAGNESIUM OXIDE	0.015Kg
		ZINC OXIDE ACTIVE C-30	0.035Kg

Note: There should be a values cap on Rubber Chemical as per General Note-8 of Handbook of Procedure Volume-II (S.No.5 & 6).

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

Case No.: 33/1/87-ALC1/2018	Party Name: AMITEK INFRA PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Rejected
HQ File :01/87/050/00033/AM19/	RLA File :13/24/040/00060/AM18/	Lic.No/Date:1310048872 12.02.2018	

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee noted that a DL was issued to firm on 04.06.2018, which was followed by a reminder on 25.09.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

80	Case No.: 24/1/87-ALC1/2018	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Rejected
	HQ File :01/87/050/00024/AM19/	RLA File :05/24/040/00568/AM18/	Lic.No/Date:0510405625 13.02.2018	
Decision : The committee noted that a DL was issued to firm on 04.06.2018, which was followed by a reminder on 25.09.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

81	Case No.: 3/1/87-ALC1/2018	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00003/AM19/	RLA File :02/24/040/00179/AM18/	Lic.No/Date:0210208221 16.02.2018	
Decision : The committee considered the request of the firm for extension of time for furnishing reply and decided to grant one month time to firm for submission of reply and deferred the case.				

82	Case No.: 9/8/87-ALC1/2018	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00130/AM19/	RLA File :34/24/040/00324/AM18/	Lic.No/Date:3410043897 19.02.2018	
Decision : The Committee considered the case and decided to defer the matter for DIPP comments.				

83	Case No.: 6/7/87-ALC1/2018	Party Name: HUHTAMAKI PPL LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00085/AM19/	RLA File :03/94/040/00960/AM18/	Lic.No/Date:0310819362 22.02.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

84	Case No.: 7/7/87-ALC1/2018	Party Name: ASAWA INSULATION PVT. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00086/AM19/	RLA File :03/94/040/00984/AM18/	Lic.No/Date:0310819472 28.02.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

85	Case No.: 31/10/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
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 दिलीप कुमार/DILIP KUMAR
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 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/87/050/00170/AM19/	RLA File :08/24/040/00327/AM18/	Lic.No/Date:0810142102 01.03.2018	
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Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case

Case No.: 23/7/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00102/AM19/	RLA File :03/95/040/01082/AM18/	Lic.No/Date:0310819848 15.03.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 10.10.2018, the Committee decided to ratify license as follows :

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Required per Kg of Resultant Products
OIL RESISTANT NR / NBR BASED RUBBER COMPOUNDED SHEETS	300000Kg	SYNTHETIC RUBBER SBR	0.200Kg
		NITRILE RUBBER - NBR	0.405Kg
		ZINC OXIDE ACTIVE C-30	0.034Kg
		CARBON BLACK	0.135Kg
		ACCELERATORS, CBS	0.012Kg
		ANTIOXIDANT, KUMANOX	0.015Kg
		RETARDER PVI	0.010Kg
		PLASTICIZER EASTMAN - 168	0.045Kg
		GUM ROSIN	0.035Kg
		TITANIUM DI-OXIDE	0.035Kg

Note: There should be a value cap on Rubber Chemical as per General Note-8 of Handbook of Procedure Volume-II (S.No. 5, 6 & 7).

RA may take consequential action as per Policy / Procedures

Case No.: 59/10/87-ALC1/2018	Party Name: FISHFA RUBBERS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
HQ File :01/87/050/00198/AM19/	RLA File :24/24/040/00051/AM18/	Lic.No/Date:2410042381 15.03.2018	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

may be issued to the firm by post and deferred the case

Case No.:24/7/87-ALC1/2018

Party Name: ZENITH
INDUSTRIAL RUBBER
PRODUCTS PVT. LTD

Meet No/Date:17/87-
ALC1/2018
24.10.2018

Status:
Approved

HQ File :01/87/050/00103/AM19/

RLA File :03/95/040/01083/AM18/

Lic.No/Date:0310819871
16.03.2018

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 10.10.2018, the Committee decided to ratify license as follows :

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Required per Kg of Resultant Products
RUBBER FLOOR COVERINGS & MATS	500000Kg	SYNTHETIC RUBBER SBR SERIES 1502	0.180Kg
		NATURAL RUBBER	0.285Kg
		ZINC OXIDE	0.028Kg
		ANTIOXIDANT, KUMANOX 5010 L / IONOL LC	0.012Kg
		ACCELERATORS, CBS	0.013Kg
		ACCELERATORS, TMTD	0.005Kg
		RETARDER PVI	0.010Kg
		TITANIUM DI-OXIDE	0.043Kg
		SILANE BONDING AGENT SI-69	0.010Kg
		CARBON BLACK	0.125Kg
		GUM ROSIN	0.022Kg
		PROCESS OIL	0.042Kg

Note: There should be a value cap on Rubber Chemical as per General Note-8 of Handbook of Procedure Volume-II (S.No.5,6 & 7).

The Norms Committee also decided that firm may be asked to file an application for SION fixation
RA may take consequential action as per Policy / Procedures

Case No.:25/7/87-ALC1/2018

Party Name: ZENITH
INDUSTRIAL RUBBER
PRODUCTS PVT. LTD

Meet No/Date:17/87-
ALC1/2018
24.10.2018

Status:
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HQ File :01/87/050/00104/AM19/

RLA File :03/95/040/01085/AM18/

Lic.No/Date:0310819867
16.03.2018

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राष्ट्रिय एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

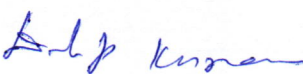
Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 10.10.2018, the Committee decided to ratify license as follows :

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Required per Kg of finished goods
OTHER SPECIALTY RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED COMPOUNDED SHEETS	300000Kg	NATURAL RUBBER	0.205Kg
		NEOPRENE / CHLOROPRENE	0.107Kg
		NITRILE RUBBER NBR	0.275Kg
		CARBON BLACK	0.160Kg
		ANTIOXIDANT, KUMANOX 13, 6PPD	0.012Kg
		ACCELERATOR	0.010Kg
		RETARDER PVI	0.007Kg
		PLASTICIZER EASTMAN 168	0.035Kg
		MAGNESIUM OXIDE	0.010Kg
		BONDING AGENT SI-69	0.010Kg
		ZINC OXIDE ACTIVE C- 30	0.035Kg
Note: There should be a values cap on Rubber Chemical as per General Note-8 of Handbook of Procedure Volume-II (S.No.5, 6 & 7). The Norms Committee also decided that firm may be asked to file an application for SION fixation RA may take consequential action as per Policy / Procedures			

90	Case No.: 35/13/87-ALC1/2018	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00292/AM19/	RLA File :31/83/040/00169/AM18/	Lic.No/Date:3110067009 20.03.2018	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case

91	Case No.: 36/13/87-ALC1/2018	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
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 उप महानिदेशक विदेश व्यापार/Dy. DGFT
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/87/050/00293/AM19/	RLA File :31/83/040/00170/AM18/	Lic.No/Date:3110067010 20.03.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case			

Case No.:7/8/87-ALC1/2018	Party Name: AUM UDYOG	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
92 HQ File :01/87/050/00128/AM19/	RLA File :22/24/040/00087/AM18/	Lic.No/Date:2210015874 21.03.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case			

Case No.:36/10/87-ALC1/2018	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
93 HQ File :01/87/050/00175/AM19/	RLA File :08/24/040/00365/AM18/	Lic.No/Date:0810142189 21.03.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case			

Case No.:2/10/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
94 HQ File :01/87/050/00141/AM19/	RLA File :03/94/040/01077/AM18/	Lic.No/Date:0310820127 27.03.2018	
Decision : The committee considered the reply of the firm and noted that the same is not clear. Therefore, committee decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.			

Case No.:5/10/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
95 HQ File :01/87/050/00144/AM19/	RLA File :03/94/040/01087/AM18/	Lic.No/Date:0310820140 27.03.2018	
Decision : The committee considered the reply of the firm and noted that the same is not clear. Therefore, committee decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case			

Case No.:38/10/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
96 HQ File :01/87/050/00177/AM19/	RLA File :08/24/040/00387/AM18/	Lic.No/Date:0810142246 27.03.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder			

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

may be issued to the firm by post and deferred the case

97	Case No.:3/11/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00205/AM19/	RLA File :03/94/040/01079/AM18/	Lic.No/Date:0310820130 27.03.2018	
Decision : The committee considered the reply of the firm and noted that the same is not clear. Therefore, committee decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case				

98	Case No.:4/10/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00143/AM19/	RLA File :03/94/040/01080/AM18/	Lic.No/Date:0310820192 28.03.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

99	Case No.:25/10/87-ALC1/2018	Party Name: MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00164/AM19/	RLA File :05/24/040/00642/AM18/	Lic.No/Date:0510406014 28.03.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

100	Case No.:24/2/87-ALC1/2018	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00070/AM19/	RLA File :03/95/040/01109/AM18/	Lic.No/Date:0310820248 04.04.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00070/AM19, the Committee decided to adopt following follows:-				

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLY ETHER SULFONE (PESU)	1Kg	Sulfolane (A Anhydrous / Aqueous)	0.100Kg
		Bisphenol-S / DHDPS BS- PN // 4,4 -DIHYDROXY DIPHENYL SULFONE	0.546Kg
		SODA SOLVAY LIGHT - SODIUM CARBONATE LIGHT	0.233Kg
RA may take consequential action as per Policy / Procedures			

Dilip Kumar

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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

101	Case No.: 26/10/87-ALC1/2018	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00165/AM19/	RLA File :05/24/040/00649/AM18/	Lic.No/Date:0510406049 05.04.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

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Case No.: 7/10/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved																												
HQ File :01/87/050/00146/AM19/	RLA File :03/94/040/00018/AM19/	Lic.No/Date:0310820391 11.04.2018																													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00146/AM19, the Committee decided to ratify the licence as follows:-																															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>Quantity</td></tr><tr><td>PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 { Total Weight not less than 175400Kg excluding weight of Fasteners with Pin}</td><td>10000Sq. meter</td><td>POLYESTER FILAMENT YARN (1000 DENIER)</td><td>47680Kg</td></tr><tr><td></td><td></td><td>NYLON YARN (1260 DENIER)</td><td>8280Kg</td></tr><tr><td></td><td></td><td>PVC RESIN</td><td>39610Kg</td></tr><tr><td></td><td></td><td>PHOSPHATE PLASTICIZER</td><td>32420 Kg</td></tr><tr><td></td><td></td><td>FASTENERS WITH PIN</td><td>Net to Net basis</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 { Total Weight not less than 175400Kg excluding weight of Fasteners with Pin}	10000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	47680Kg			NYLON YARN (1260 DENIER)	8280Kg			PVC RESIN	39610Kg			PHOSPHATE PLASTICIZER	32420 Kg			FASTENERS WITH PIN	Net to Net basis	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity																												
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 { Total Weight not less than 175400Kg excluding weight of Fasteners with Pin}	10000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	47680Kg																												
		NYLON YARN (1260 DENIER)	8280Kg																												
		PVC RESIN	39610Kg																												
		PHOSPHATE PLASTICIZER	32420 Kg																												
		FASTENERS WITH PIN	Net to Net basis																												
RA may take consequential action as per Policy / Procedures																															

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Case No.: 8/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved								
HQ File :01/87/050/00147/AM19/	RLA File :03/94/040/00019/AM19/	Lic.No/Date:0310820392 11.04.2018									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00147/AM19, the Committee decided to ratify the licence as follows:-											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>Quantity</td></tr><tr><td>PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING,</td><td>8000Sq. meter</td><td>POLYESTER FILAMENT YARN (1000 DENIER)</td><td>54663Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING,	8000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	54663Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity								
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING,	8000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	54663Kg								

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

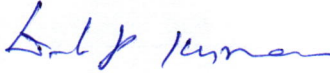
TYPE-10000 { Total Weight not less than 155416Kg excluding weight of Fasteners with Pin}			
		NYLON YARN (1260 DENIER)	6384Kg
		PVC RESIN	34510.550Kg
		PHOSPHATE PLASTICIZER	28350Kg
		FASTENERS WITH PIN	Net to Net basis
RA may take consequential action as per Policy / Procedures			

Case No.: 9/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00148/AM19/	RLA File :03/94/040/00020/AM19/	Lic.No/Date:0310820402 11.04.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00148/AM19, the Committee decided to ratify the licence as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6500 { Total Weight not less than 135900Kg excluding weight of Fasteners with Pin}	10000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	34910Kg
		NYLON YARN (1260 DENIER)	8380Kg
		PVC RESIN	32550Kg
		PHOSPHATE PLASTICIZER	26370Kg
		FASTENERS WITH PIN	Net to Net basis
RA may take consequential action as per Policy / Procedures			

Case No.: 10/10/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00149/AM19/	RLA File :03/94/040/00021/AM19/	Lic.No/Date:0310820395 11.04.2018	


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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00146/AM19, the Committee decided to ratify the licence as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-5000 { Total Weight not less than 67450Kg excluding weight of Fasteners with Pin}	5000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	16960Kg
		PVC RESIN	15390Kg
		PHOSPHATE PLASTICIZER	12430Kg
		FASTENERS WITH PIN	Net to Net basis
RA may take consequential action as per Policy / Procedures			

106	Case No.: 33/7/87-ALC1/2018	Party Name: SWASTIK POLYMERS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00112/AM19/	RLA File :05/24/040/00028/AM19/	Lic.No/Date:0510406188 20.04.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

107	Case No.: 3/8/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00124/AM19/	RLA File :02/24/040/00003/AM19/	Lic.No/Date:0210208362 25.04.2018	
Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:- a) Accounting of the Import item b) Nexus between Export and Import item to be clearly established				

108	Case No.: 4/8/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00125/AM19/	RLA File :02/24/040/00004/AM19/	Lic.No/Date:0210208363 25.04.2018	
Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:- a) Accounting of the Import item b) Nexus between Export and Import item to be clearly established				

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109	Case No.: 4/12/87-ALC1/2018	Party Name: UNITED RUBBER INDUSTRIES (INDIA) PVT. LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00223/AM19/	RLA File :03/95/040/01016/AM18/	Lic.No/Date:0310820661 25.04.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

110	Case No.: 12/10/87-ALC1/2018	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00151/AM19/	RLA File :03/94/040/00087/AM19/	Lic.No/Date:0310820803 07.05.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00146/AM19, the Committee decided to ratify the licence as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PTFE Glass Filled Extruded Rods 39169090, PTFE Glass Filled Skived or Molded Sheets,Tapes, Films39209999 Poly Tetra Fluoro Ethylene Glass Filled Products {25% Glass Fiber Filled}	19615.380Kg	PTFE Glass Filled Powder Raw Material {25% Glass Fiber Filled}	20400Kg
RA may take consequential action as per Policy / Procedures			

111	Case No.: 10/8/87-ALC1/2018	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00131/AM19/	RLA File :52/24/040/00077/AM18/	Lic.No/Date:5210042628 08.05.2018	

Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case

112	Case No.: 28/10/87-ALC1/2018	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00167/AM19/	RLA File :05/24/040/00056/AM19/	Lic.No/Date:0510406372 09.05.2018	

Decision : The committee considered the case as per agenda and decided to call for from the firm the following information:-

- To specify the exact Export Product.
- If there are two export products, the breakup of export products in quantity.

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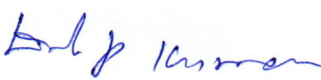
113	Case No.: 29/10/87-ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00168/AM19/	RLA File :05/24/040/00082/AM19/	Lic.No/Date:0510406475 15.05.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

114	Case No.: 9/17/87-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00401/AM19/	RLA File :03/94/040/00094/AM19/	Lic.No/Date:0310821002 15.05.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

115	Case No.: 15/12/87-ALC1/2018	Party Name: RR KABEL LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00234/AM19/	RLA File :03/95/040/00064/AM19/	Lic.No/Date:0310821009 16.05.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00234/AM19, the Committee decided to ratify the licence as follows:-				

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC Compound RR EXP NET CONTENT: PVC COMPOUND-325000 KGS	325000Kg	PVC Resin	176795Kg
		Plasticizer DOTP: Dioctyl /Terephthalate/Bis(2ethylhexyl)benzene-1,4-dicarboxylate/Di Ethylhexyl}	78926Kg
		Filler {Calcium Carbonate/Coated Calcium Carbonate}	39068Kg
		Filler {Kaoline Clay}	13022Kg
		Stabilizer {Calcium Zinc Stabilizer}	23688Kg
RA may take consequential action as per Policy / Procedures			

116	Case No.: 42/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00181/AM19/	RLA File :08/24/040/00019/AM19/	Lic.No/Date:0810142636 18.05.2018	


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Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case

117	Case No.: 19/10/87-ALC1/2018	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00158/AM19/	RLA File :05/23/040/00088/AM19/	Lic.No/Date:0510406580 23.05.2018	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00158/AM19, the Committee decided to ratify the licence as follows:-			
	EXPORT ITEM	QTY	IMPORT ITEM	Quantity
	METALLISED CAST POLYPROPYLENE FILM (15 MM TO 50 MM)	292MT	POLYPROPYLENE GRANULES	300.760MT
	RA may take consequential action as per Policy / Procedures			

118	Case No.: 10/17/87-ALC1/2018	Party Name: HUHTAMAKI PPL LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00402/AM19/	RLA File :03/94/040/00117/AM19/	Lic.No/Date:0310821212 24.05.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.			

119	Case No.: 8/17/87-ALC1/2018	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00400/AM19/	RLA File :03/94/040/00009/AM19/	Lic.No/Date:0310821280 29.05.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.			

120	Case No.: 61/10/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00200/AM19/	RLA File :30/24/040/00010/AM19/	Lic.No/Date:3010104355 07.06.2018	
	Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case			

121	Case No.: 13/17/87-ALC1/2018	Party Name: KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
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HQ File :01/87/050/00405/AM19/	RLA File :03/94/040/00184/AM19/	Lic.No/Date:0310821587 08.06.2018	
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Decision : The committee considered the case as per agenda and decided to call for from the firm the following information:-

- i) Specific Articles to be exported
- ii) Specific name and chemical name of Import Item along with catalogue
- iii) Exact process of manufacture indicating wastage at every stage

122	Case No.:25/12/87-ALC1/2018	Party Name: G.B.SPORTS	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00244/AM19/	RLA File :05/23/040/00125/AM19/	Lic.No/Date:0510406854 14.06.2018	
Decision : The Committee considered the case and decided to defer the matter for DIPP comments.				

123	Case No.:24/12/87-ALC1/2018	Party Name: AUM UDYOG	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00243/AM19/	RLA File :05/23/040/00122/AM19/	Lic.No/Date:0510406877 15.06.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

124	Case No.:37/12/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00256/AM19/	RLA File :30/24/040/00016/AM19/	Lic.No/Date:3010104372 22.06.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case				

125	Case No.:25/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00417/AM19/	RLA File :03/95/040/00225/AM19/	Lic.No/Date:0310822038 28.06.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				

126	Case No.:27/12/87-ALC1/2018	Party Name: BHARTI RUBBER OVERSEAS	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00246/AM19/	RLA File :05/23/040/00155/AM19/	Lic.No/Date:0510407033 02.07.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder				

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may be issued to the firm by post and deferred the case

127	Case No.:19/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00411/AM19/	RLA File :03/95/040/00093/AM19/	Lic.No/Date:0310822102 04.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				
128	Case No.:21/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00413/AM19/	RLA File :03/95/040/00130/AM19/	Lic.No/Date:0310822099 04.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				
129	Case No.:14/17/87-ALC1/2018	Party Name: ARIHANT PLAST PULVERIZING INDUSTRY LLP	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00406/AM19/	RLA File :03/94/040/00195/AM19/	Lic.No/Date:0310822145 05.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				
130	Case No.:20/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00412/AM19/	RLA File :03/95/040/00107/AM19/	Lic.No/Date:0310822270 12.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				
131	Case No.:34/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00426/AM19/	RLA File :03/95/040/00329/AM19/	Lic.No/Date:0310822267 12.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				
132	Case No.:1/13/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved

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HQ File :01/87/050/00258/AM19/	RLA File :03/94/040/00304/AM19/	Lic.No/Date:0310822313 16.07.2018	
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00258/AM19, the Committee decided to adopt following norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyster Resin SYNOLAC 154S-60/METOXAPOL 2110	1Kg	GLYCERINE	0.0323Kg
		M P DIOL	0.1183Kg
		NEOPENTYL GLYCOL	0.1183Kg
		ADIPIC ACID	0.0914Kg
		PHTHALIC ANHYDRIDE	0.3118Kg
		BUTYL CELLOSOLVE	0.0753Kg
RA may take consequential action as per Policy / Procedures			

Case No.:15/17/87-ALC1/2018	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
HQ File :01/87/050/00407/AM19/	RLA File :03/94/040/00243/AM19/	Lic.No/Date:0310822323 16.07.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00407/AM19, the Committee decided to ratify the license as follow:

133

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 56+/-2%	175000Kg	BUTYL ACRYLATE	66150Kg
		STYRENE MONOMER	28595Kg
		ACRYLAMIDE LIQUID 50%	9905Kg
RA may take consequential action as per Policy / Procedures			

Case No.:1/17/87-ALC1/2018	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
HQ File :01/87/050/00393/AM19/	RLA File :12/24/040/00001/AM19/	Lic.No/Date:1210009674 18.07.2018	


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Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

135	Case No.: 28/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00420/AM19/	RLA File :03/95/040/00266/AM19/	Lic.No/Date:0310822440 19.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

136	Case No.: 31/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00423/AM19/	RLA File :03/95/040/00288/AM19/	Lic.No/Date:0310822442 19.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

137	Case No.: 35/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00427/AM19/	RLA File :03/95/040/00344/AM19/	Lic.No/Date:0310822438 19.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

138	Case No.: 37/17/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00429/AM19/	RLA File :03/95/040/00350/AM19/	Lic.No/Date:0310822428 19.07.2018	

Decision : The Committee considered the case and decided to defer the matter for DIPP comments.

139	Case No.: 38/17/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00430/AM19/	RLA File :03/95/040/00351/AM19/	Lic.No/Date:0310822423 19.07.2018	

Decision : The Committee considered the case and decided to defer the matter for DIPP comments.

140	Case No.: 39/17/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
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HQ File :01/87/050/00431/AM19/	RLA File :03/95/040/00352/AM19/	Lic.No/Date:0310822426 19.07.2018	
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Decision : The Committee considered the case and decided to defer the matter for DIPP comments.

Case No.:30/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
141 HQ File :01/87/050/00422/AM19/	RLA File :03/95/040/00287/AM19/	Lic.No/Date:0310822463 20.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

Case No.:22/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
142 HQ File :01/87/050/00414/AM19/	RLA File :03/95/040/00205/AM19/	Lic.No/Date:0310822500 23.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

Case No.:23/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
143 HQ File :01/87/050/00415/AM19/	RLA File :03/95/040/00206/AM19/	Lic.No/Date:0310822522 23.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

Case No.:24/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
144 HQ File :01/87/050/00416/AM19/	RLA File :03/95/040/00215/AM19/	Lic.No/Date:0310822523 23.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

Case No.:26/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
145 HQ File :01/87/050/00418/AM19/	RLA File :03/95/040/00241/AM19/	Lic.No/Date:0310822513 23.07.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.

146 Case No.:27/17/87-ALC1/2018	Party Name: RELIANCE	Meet No/Date:17/87-	Status:
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	INDUSTRIES LTD.	ALC1/2018 24.10.2018	Deferred
HQ File :01/87/050/00419/AM19/	RLA File :03/95/040/00242/AM19/	Lic.No/Date:0310822511 23.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.			

	Case No.:32/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
147	HQ File :01/87/050/00424/AM19/	RLA File :03/95/040/00316/AM19/	Lic.No/Date:0310822509 23.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				

	Case No.:33/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
148	HQ File :01/87/050/00425/AM19/	RLA File :03/95/040/00317/AM19/	Lic.No/Date:0310822503 23.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				

	Case No.:36/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
149	HQ File :01/87/050/00428/AM19/	RLA File :03/95/040/00345/AM19/	Lic.No/Date:0310822510 23.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				

	Case No.:56/17/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
150	HQ File :01/87/050/00448/AM19/	RLA File :34/24/040/00126/AM19/	Lic.No/Date:3410044354 23.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

	Case No.:16/17/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
151	HQ File :01/87/050/00408/AM19/	RLA File :03/94/040/00342/AM19/	Lic.No/Date:0310822535 24.07.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No.				

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01/87/050/00147/AM19, the Committee decided to ratify the licence as follows:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-10000 { Total Weight not less than 155416Kg excluding weight of Fasteners with Pin}	8000Sq. meter	POLYESTER FILAMENT YARN (1000 DENIER)	54663Kg
		NYLON YARN (1260 DENIER)	6384Kg
		PVC RESIN	34510.550Kg
		PHOSPHATE PLASTICIZER	28350Kg
		FASTENERS WITH PIN	Net to Net basis
RA may take consequential action as per Policy / Procedures			

152	Case No.: 29/17/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00421/AM19/	RLA File :03/95/040/00275/AM19/	Lic.No/Date:0310822563 24.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for Department of Chemicals and Petrochemicals comments.				

153	Case No.: 17/17/87-ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00409/AM19/	RLA File :03/94/040/00359/AM19/	Lic.No/Date:0310822743 31.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

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Case No.:18/17/87-ALC1/2018	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved								
HQ File :01/87/050/00410/AM19/	RLA File :03/94/040/00412/AM19/	Lic.No/Date:0310822859 06.08.2018									
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>HDPE Pipes, HDPE Coils, HDPE Duct Rolls, HDPE Gas Pipes, HDPE Corrugated Pipes,</td><td>2000MT</td><td>HDPE Resin</td><td>2004MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	HDPE Pipes, HDPE Coils, HDPE Duct Rolls, HDPE Gas Pipes, HDPE Corrugated Pipes,	2000MT	HDPE Resin	2004MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
HDPE Pipes, HDPE Coils, HDPE Duct Rolls, HDPE Gas Pipes, HDPE Corrugated Pipes,	2000MT	HDPE Resin	2004MT								


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HDPE Telecom Duct, HDPE QRC Pipe (HDPE QRC Sprinkler Pipe)			
		Black Colour Master Batch	96MT
RA may take consequential action as per Policy / Procedures			

155	Case No.: 5/17/87-ALC1/2018	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00397/AM19/	RLA File :02/24/040/00074/AM19/	Lic.No/Date:0210208636 10.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

156	Case No.: 6/17/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00398/AM19/	RLA File :02/24/040/00075/AM19/	Lic.No/Date:0210208650 23.08.2018	
Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm may furnish the following information within one month and deferred the case:- a) Accounting of the Import item b) Nexus between Export and Import item to be clearly established				

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Case No.:45/17/87-ALC1/2018	Party Name: SANSON PROMO INNOVATIONS LLP	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved												
HQ File :01/87/050/00437/AM19/	RLA File :05/24/040/00320/AM19/	Lic.No/Date:0510407627 28.08.2018													
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>ARTICLE MADE OF PLASTICS,CONTAINING (PP, granule, H110MA) UNDER ITC HS AS 39249090,95030030,73102990</td><td>100MT</td><td>PP, granule, H110MA,</td><td>105MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ARTICLE MADE OF PLASTICS,CONTAINING (PP, granule, H110MA) UNDER ITC HS AS 39249090,95030030,73102990	100MT	PP, granule, H110MA,	105MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
ARTICLE MADE OF PLASTICS,CONTAINING (PP, granule, H110MA) UNDER ITC HS AS 39249090,95030030,73102990	100MT	PP, granule, H110MA,	105MT												
RA may take consequential action as per Policy / Procedures															

158	Case No.: 57/17/87-ALC1/2018	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00449/AM19/	RLA File :34/24/040/00153/AM19/	Lic.No/Date:3410044445 28.08.2018	
Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years.				

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राष्ट्रिय एवं उद्योग मंत्रालय
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159	Case No.: 54/17/87-ALC1/2018	Party Name: KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00446/AM19/	RLA File :31/83/040/00089/AM19/	Lic.No/Date:3110067166 31.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

160	Case No.: 40/17/87-ALC1/2018	Party Name: FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00432/AM19/	RLA File :05/23/040/00233/AM19/	Lic.No/Date:0510407675 04.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

161	Case No.: 7/17/87-ALC1/2018	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00399/AM19/	RLA File :02/24/040/00083/AM19/	Lic.No/Date:0210208675 05.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

162	Case No.: 50/17/87-ALC1/2018	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00442/AM19/	RLA File :08/24/040/00167/AM19/	Lic.No/Date:0810143384 05.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

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Case No.: 55/17/87-ALC1/2018	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved												
HQ File :01/87/050/00447/AM19/	RLA File :32/24/040/00031/AM19/	Lic.No/Date:3210078640 05.09.2018													
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>ROUND CONTAINER WITH LID</td><td>23512.500Kg</td><td>PROPYLENE COPOLYMERS BJ368MO</td><td>1.05Kg/Kg content in Export Product</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ROUND CONTAINER WITH LID	23512.500Kg	PROPYLENE COPOLYMERS BJ368MO	1.05Kg/Kg content in Export Product	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
ROUND CONTAINER WITH LID	23512.500Kg	PROPYLENE COPOLYMERS BJ368MO	1.05Kg/Kg content in Export Product												
RA may take consequential action as per Policy / Procedures															

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164	Case No.: 41/17/87-ALC1/2018	Party Name: BIHANI MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00433/AM19/	RLA File :05/23/040/00246/AM19/	Lic.No/Date:0510407748 11.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

165	Case No.: 42/17/87-ALC1/2018	Party Name: AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00434/AM19/	RLA File :05/23/040/00254/AM19/	Lic.No/Date:0510407751 11.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

166	Case No.: 52/17/87-ALC1/2018	Party Name: METRO TYRES LIMITED	Meet No/Date:17/87- ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00444/AM19/	RLA File :30/24/040/00023/AM19/	Lic.No/Date:3010104436 12.09.2018	

Decision: Based on the decision taken in Norms Committee-VII Meeting No.24/87-ALC1/2014 which was held on 01.09.2014, committee decided to adopt the following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound with Reflective Tape – with condition that the export obligation period will be six months from the date of clearance of each consignment of natural Rubber by custom authority as per Public Notice No.35 dated 11.09.15.	100.00 MT	1. Natural Rubber (with pre- import condition as natural rubber is covered under Appendix -4J)	27.23 MT
		2. Synthetic Rubber (PBR)	5.00 MT
		3. Synthetic Rubber (SBR-1502)	6.34 MT
		4. Synthetic Rubber EPDM	8.00 MT
		5. Carbon Black (N-330, N-550, N-660)	17.35 MT
		6. (a) Rubber Chemicals (Accelerators)	(a) 0.99 MT
		6. (b) Rubber Chemicals (Anti-oxidants)	(b) 0.99 MT
			(upto 7% of FOB value)
		7. Bead Wire	10.00 MT
		8. Misc. Chemicals (Paraffin Wax)	8.00 MT
			(upto 2% of FOB value)
		9. Nylon Filament Yarn	11.00 MT
		10. Zinc Ingot	1.312 MT
		11. Precipitated Silica	3.50 MT

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		12. Kevlar Engineered Elastomer IF 722	0.250 MT
		13. Reflective Tape (4.7 mm to 5.7 mm)	1.10 Mtrs / Mtrs content in export content
		14. Cotton Chafer (7 mm to 9 mm)	1.10 Mtrs / Mtrs content in export content
RA may take consequential action as per Policy / Procedures.			

167	Case No.:53/17/87-ALC1/2018	Party Name: PERFECT BELTS LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00445/AM19/	RLA File :30/24/040/00026/AM19/	Lic.No/Date:3010104438 13.09.2018	
Decision : The Committee considered the case and decided to defer the matter for DIPP comments.				

168	Case No.:47/17/87-ALC1/2018	Party Name: SWASTIK POLYMERS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00439/AM19/	RLA File :05/24/040/00341/AM19/	Lic.No/Date:0510407791 14.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

169	Case No.:44/17/87-ALC1/2018	Party Name: MRL TYRES LIMITED	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00436/AM19/	RLA File :05/24/040/00299/AM19/	Lic.No/Date:0510407819 18.09.2018	
Decision : The committee considered the case and decided to defer the matter for DIPP comments.				

170	Case No.:48/17/87-ALC1/2018	Party Name: SWASTIK POLYMERS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00440/AM19/	RLA File :05/24/040/00342/AM19/	Lic.No/Date:0510407833 19.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

171	Case No.:2/17/87-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved
	HQ File :01/87/050/00394/AM19/	RLA File :03/95/040/00603/AM19/	Lic.No/Date:0310823876 19.09.2018	
Decision: Based on the decision taken in Norms Committee-VII Meeting No. 1/87-ALC1/2016 which was held on				

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22.04.2016, committee decided to adopt the following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive BOPP Film	1 Sq. Meter	Biaxially Oriented Polypropylene Film	1.04 Sq. Meter/Sq. Meter content in the export product
		Adhesive (100% solid rubber Based Hot Melt)	0.0024 kg./Sq. Meter content in the export product
		Silicone coated paper	1.04 Sq. Meter/Sq. Meter content in the export product
RA may take consequential action as per Policy / Procedures.			

172	Case No.:49/17/87-ALC1/2018	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00441/AM19/	RLA File :05/24/040/00348/AM19/	Lic.No/Date:0510407837 19.09.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

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Case No.:46/17/87-ALC1/2018	Party Name: PIONEER PET INDUSTRIES	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Approved												
HQ File :01/87/050/00438/AM19/	RLA File :05/24/040/00340/AM19/	Lic.No/Date:0510407852 20.09.2018													
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>PET PREFORM</td><td>297.150MT</td><td>POLYETHYLENE TEREPHTHALATE POLYSTER CHIPS- HIGH PRESSURE MOULDING</td><td>300.150MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PET PREFORM	297.150MT	POLYETHYLENE TEREPHTHALATE POLYSTER CHIPS- HIGH PRESSURE MOULDING	300.150MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PET PREFORM	297.150MT	POLYETHYLENE TEREPHTHALATE POLYSTER CHIPS- HIGH PRESSURE MOULDING	300.150MT												
RA may take consequential action as per Policy / Procedures															

174	Case No.:43/17/87-ALC1/2018	Party Name: G.B.SPORTS	Meet No/Date:17/87-ALC1/2018 24.10.2018	Status: Deferred
	HQ File :01/87/050/00435/AM19/	RLA File :05/23/040/00269/AM19/	Lic.No/Date:0510407861 24.09.2018	
Decision : The Committee considered the case and decided to defer the matter for DIPP comments.				

Meeting ended with a vote of thanks to the Chair.

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